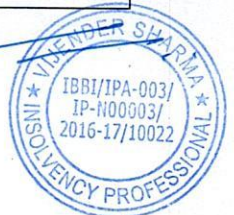


FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SARTHAK FIBROTEX PRIVATE LIMITED

| RELEVANT PARTICULARS | | |
|-----------------------------|---|--|
| 1. | Name of corporate debtor | M/s. SARTHAK FIBROTEX PRIVATE LIMITED |
| 2. | Date of incorporation of corporate debtor | 13 th January 2007 |
| 3. | Authority under which corporate debtor is incorporated / registered | Registrar of Companies, Delhi |
| 4. | Corporate Identity No. / Limited Liability Identification No. of corporate debtor | U18204DL2007PTC157659 |
| 5. | Address of the registered office and principal office (if any) of corporate debtor | Registered Office: 53, SwarnApartments, Pitam Pura, Delhi 110034 Factory Address: 312/313, HSIDC Barhi, Sonipat, G.T. Karnal Road, Haryana |
| 6. | Insolvency commencement date in respect of corporate debtor | 18/09/2019 (Copy of order received on 19.09.2019) |
| 7. | Estimated date of closure of insolvency resolution process | 14/03/2020 (180 days from the insolvency commencement date) |
| 8. | Name and registration number of the insolvency professional acting as interim resolution professional | Mr. Vijender Sharma IBBI/IPA-003/IP-N00003/2016-17/10022 |
| 9. | Address and e-mail of the interim resolution professional, as registered with the Board | Address: Building No.11, 3rd Floor, Hargovind Enclave, Vikas Marg, Delhi – 110092 E-mail Id: vijender@vsa.net.in |
| 10. | Address and e-mail to be used for correspondence with the interim resolution professional | Address: Building No.11, 3rd Floor, Hargovind Enclave, Vikas Marg, Delhi – 110092 E-mail Id: vijender@vsa.net.in |
| 11. | Last date for submission of claims | 02.10.2019 |
| 12. | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional | Nil |
| 13. | Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) | Not Applicable |
| 14. | (a) Relevant Forms and (b) Details of authorized representatives are available at: | https://ibbi.gov.in/downloadform.html NA |



Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the M/s Sarthak Fibrotex Private Limited on 18.09.2019.

The creditors of M/s Sarthak Fibrotex Private Limited, are hereby called upon to submit their claims with proof on or before 02.10.2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [NA] in Form CA.

The submission of claims is to be made in accordance with Chapter III of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016. The claim with proof is to be submitted in following specified forms along with documentary proof in support of claim:

Form B: Claim by operational creditors except workmen and employees

Form C: Claim by financial creditors

Form CA: Claim by financial creditors in a class

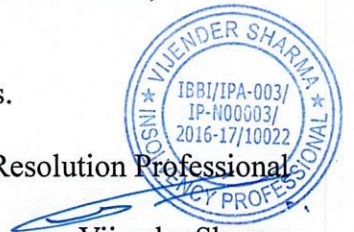
Form D: Claim by workmen or an employees

Form E: Claim submitted by an authorised representative of workmen or employees

Form F: Claim by creditors (other than financial creditors and operational creditors)

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional



Vijender Sharma

Interim Resolution Professional –

M/s Sarthak Fibrotex Private Limited

IP Registration No. - IBBI/IPA-003/IP-N00003/2016/10022

VRSA Insolvency Professionals LLP

Address- 11 (3rd floor) Hargovind Enclave, Vikas Marg, Delhi-110092

E-mail id: - vijender@vsa.net.in

Date : 20.09.2019

Place: Delhi